

File No. 18(4)2019/RCD/FSSAI-Nutra Food Safety and Standards Authority of India (A Statutory body under Ministry of Health and Family Welfare) (Regulatory Compliance Division)

FDA Bhavan, Kotla Road, New Delhi-110 002 Dated, the 11th August, 2020

To

- 1. Directors, Regional Offices
- 2. Commissioner of Food Safety of all States/UTs,

Subject: Compliance for labelling requirements on products covered under FSS (Food or Health Supplements, Nutraceuticals, Foods for Special Dietary Use, Foods for Special Medical Purpose, Functional Foods and Novel Foods) Regulations, 2016

Sir / Madam,

As you are aware that FSSAI has notified FSS (Food or Health Supplements, Nutraceuticals, Foods for Special Dietary Use, Foods for Special Medical Purpose, Functional Foods and Novel Foods) Regulations, 2016, which specifies provisions for regulation of these products in the country.

- 2. The articles of food covered under these regulations are required to comply with the general labelling requirements under the FSS (Packaging and Labelling) Regulations, 2011. Further, since these products are intended for specific physiological conditions or general maintenance of health and are required to be taken as per the regulated usage levels by the specific targeted group, labelling provisions for specific food product categories have also been specified under the said regulations. The ibid regulations inter-alia state that the label on such articles of food shall specify the purpose, the target consumer group and the physiological or disease conditions which they address and recommended duration of use. The label, accompanying leaflet or other labelling and advertisement of each type of article of food shall also provide sufficient information on the nature and purpose of the article of food and detailed instructions and precautions for its use, and the format of information given shall be appropriate for the intended consumer. Besides these, other labelling provisions for specific product categories have also been provided in these regulations.
- 3. In view of the above, you are directed to ensure strict compliance of the labelling provisions specified in the aforesaid FSS regulations for all licenses under your jurisdiction.

Yours faithfully

(Shobhit Jain)

Executive Director (Regulatory Compliance Division)

Copy to: CITO- with the request to upload the same on FSSAI's website under Advisories/Orders".